

**(2024) 06 P&H CK 1568**  
**In the Punjab And Haryana At Chandigarh**  
**Case No : CRWP Of 5552 Of 2024**

Geeta And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

**Date of Decision :** 13-06-2024

**Acts Referred:**

Constitution Of India, 1950 — Article 226

**Citation :** (2024) 06 P&H CK 1568

**Hon'ble Judges :** Vinod S. Bhardwaj, J

**Bench :** Single Bench

**Advocate :** Yashpal Thakur, Kavita, Sharad Aggarwal

**Final Decision :** Disposed Of

## Judgement

Vinod S. Bhardwaj, J

The petitioners namely Geeta and Sachin have approached this Court under Article 226 of the Constitution of India for seeking protection of their lives and personal liberty from private respondents.

The contention of the petitioners is that both are major, aged 20 years and 23 years respectively. In support thereof, copy of the Aadhaar Cards pertaining to the petitioners have been appended. The petitioners further contend that they have performed marriage against the wishes of their parents. The marriage of the petitioners was solemnized on 07.06.2024 at Shri Radha Krishan Sewa Samiti Trust, Fatehabad as per Hindu rites and ceremonies. A copy of marriage certificate (Annexure P-3) issued by the aforesaid Mandir has also been appended. The petitioners apprehend threat to their lives and claim that there is a constant danger of being implicated in a false case.

Notice of motion restricted to respondents No.1 to 3 only. Pursuant to supply of advance copy, Mr. Sharad Aggarwal, DAG, Haryana appears and accepts notice on behalf of respondents No.1 to 3.

Learned counsel for the petitioners states that a representation dated 07.06.2024 (Annexure P-5) has also been submitted by the petitioners to the respondent No.2- Superintendent of Police, Hisar.

Learned State counsel has no objection if appropriate direction for providing requisite protection to the petitioners is given.

Without examining the question of legality and validity of the marriage and expressing any opinion thereon, the petition is disposed of with the directions to respondent No.2- Superintendent of Police, Hisar to look into the grievances of the petitioners as set out in the petition and also expressed in the representation (Annexure P-5) and take appropriate action for protection of their lives and liberty as may be warranted by the circumstances.

However, it is clarified that in case any criminal case has been/is registered against the petitioners nothing in this order shall be construed as a bar for taking appropriate action by the police authorities in respect thereof in accordance with law.

The Registry is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No.2-Superintendent of Police, Hisar for requisite compliance.

The petition is disposed of.